



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

मंगळवार, मार्च २१, २००६ / फाल्गुन ३०, शके १९२७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicles Tax (Amendment) Bill, 2006 (L. A. Bill No. XVII of 2006), introduced in the Maharashtra Legislative Assembly on the 21st March 2006, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,

Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XVII OF 2006.

A BILL

*further to amend the Bombay Motor Veh.
Tax Act, 1958.*

Bom. — WHEREAS it is expedient further to amend the Bombay
LXV of Motor Vehicles Tax Act, 1958, for the purposes hereinafter
of 1958. appearing ; it is hereby enacted in the Fifty-seventh Year of
the Republic of India as follows :—

1. This Act may be called the Bombay Motor Vehicles Short title.
Tax (Amendment) Act, 2006.

(१२७)

Amendment
of First
Schedule to
Bom. LXV of
1958.

2. In the FIRST SCHEDULE to the Bombay Motor Vehicles Tax Act, 1958, in clause A,—

Bom.
LXV
of
1958.

(a) in sub-clause IV,—

(i) in entry (I),—

(A) in sub-entry (a), in column 2, for the figures "250" the figures "1,000" shall be substituted ;

(B) in sub-entry (b), in column 2, for the figures "350" the figures "1,200" shall be substituted ;

(C) in sub-entry (c), in column 2, for the figures "450" the figures "1,600" shall be substituted ;

(D) in sub-entry (d), in column 2, for the figures "550" the figures "2,000" shall be substituted ;

(E) in sub-entry (e), in column 2, for the figures "650" the figures "2,400" shall be substituted ;

(F) in sub-entry (f), in column 2, for the figures "200" the figures "3,000" shall be substituted ;

(ii) in entry (IA),—

(A) in sub-entry (a),—

(I) in clause (i), in column 2, for the figures "375" the figures "1,500" shall be substituted ;

(II) in clause (ii), in column 2, for the figures "500" the figures "2,000" shall be substituted ;

(B) in sub-entry (b), in column 2, for the figures "750" the figures "3,000" shall be substituted ;

(iii) in entry (2), in column 2, for the figures "100" the figures "500" shall be substituted ;

(iv) in entry (3),—

(A) in sub-entry (a), in column 2, for the figures "2,000" the figures "5,000" shall be substituted ;

(B) in sub-entry (b), in column 2, for the figures "5,000" the figures "10,000" shall be substituted ;

(C) in sub-entry (c), in column 2, for the figures "8,000" the figures "15,000" shall be substituted :

(b) in sub-clause IV-A,—

(i) in entry (a), in column 2, for the figures "2,000" the figures "5,000" shall be substituted ;

(ii) in entry (b),—

(A) in sub-entry (i), in column 2, for the figures "1,000" the figures "2,500" shall be substituted ;

(B) in sub-entry (ii), in column 2, for the figures "500" the figures "1,000" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

Section 3 of the Bombay Motor Vehicles Tax Act, 1958 (Bom. LXV of 1958), provides for the levy and collection of tax, on all the motor vehicles used or kept for use in the State, at the rates fixed by the State Government, by notification in the *Official Gazette*, subject to the maximum rates specified in the First Schedule to the said Act.

2. At present, the tax on certain motor vehicles is levied at the maximum rates specified in the said Schedule. Hence, it would not be possible for the Government to enhance the tax, in future, above the existing maximum limit fixed for certain motor vehicles, unless such limit is enhanced in respect of such vehicles.

3. Government, therefore, considers it expedient to amend the First Schedule to the said Act to enhance maximum rates of tax on the various kinds of vehicles.

4. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 17th March 2006.

SURUPSINGH NAIK,
Minister for Transport.